

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 07th day of January 2021

Contempt Petition No. 330/00031 of 2020
In
Original Application No. 330/001185/2018

Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)
Hon'ble Mr. Devendra Chaudhary, Member (A)

Chandra Bali Sharma, aged about 65 years, S/o Late Videshi Sharma, R/o House No. 685/8, Mahmudpur, Gidhauriya, Ward No. 3, Hanuman Mandir ke Pass, Mughalsarai, District Chandauli.

...Petitioner

By Adv : Shri A. Sharma and Ms. Ekta Kaur

V E R S U S

Ajit Kumar, Senior Divisional Personnel Officer, East Central Railway, Mughalsarai.

...Respondents

By Adv: Shri M.K. Yadav

O R D E R

By Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)

Ms. Ekta Kaur, learned counsel for the petitioner has appeared online through video conferencing whereas Shri M.K. Yadav, learned counsel for the respondents is present in Court. During virtual hearing the learned counsel for the parties agreed that the audio and visual quality is proper.

2. Learned counsel for the respondent, at the very outset submitted that the order dated 29.01.2020, in respect of which this contempt petition is pending, has been complied with by the respondents and the compliance affidavit has been filed before this Tribunal.

3. We have heard learned counsel for both the parties and perused the compliance affidavit and also the order dated 29.01.2020 passed in OA No. 1185/2018.

4. Vide aforesaid order dated 29.01.2020 this Tribunal had directed the respondents to dispose of the representation of the applicant, by passing a reasoned and speaking order within a period of 2 months from the date of receipt of a certified copy of the order.

5. In compliance, the respondents have passed a reasoned and speaking order dated 17.08.2020. Thus, the order of this Tribunal dated 29.01.2020 has been fully complied with.

6. In view of the above and as the order dated 29.1.2020 has been fully complied with, the present contempt proceedings are liable to be closed and are accordingly closed. Notice issue to the respondent is discharged. All the pending MAs being infructuous, are disposed of as such.

7. Hon'ble Shri Devendra Chaudhary, Member (Administrative) has consented to this order during virtual hearing.

(Devendra Chaudhary)
Member (A)

/pc/

(Justice Vijay Lakshmi)
Member (J)